

DIVISION BENCH  
COURT - II

**P-122**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/2(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> APRIL 2024**

IN THE MATTER OF	INDIAN BANK VS ANSHU PRITHANI
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Santosh Kumar Ray, Adv. ] For the Financial Creditor

Mr. Sagar Jain, CA ] Resolution Professional  
Mr. A. Jain, CA

Ms. Swapna Choubey, Adv. ] For Personal Guarantor  
Mr. Mohan Ram Goenka, CS

**ORDER**

1. Learned Counsel for the parties present.
2. Let a copy of the Petition along with report of RP be furnished with the Personal Guarantor, if not already served. Thereafter, objection to the report of RP, if any, be filed by the Personal Guarantor within a period of 10 days from the date of receipt of copy of Petition as well as the report.
3. List this matter for arguments **on 19.06.2024.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**